Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 13 of 2014

Dated 13th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd. ..... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.
.....Respondent(s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Mr. Poorva Sehegal
Counsel for the Respondent(s): Mr. M.S. Ramalingam for R.1

ORDER

It is represented that some of the Respondents have not yet been served. The learned counsel for the Appellant seeks permission to take fresh notice on those unserved Respondents. Accordingly, he is permitted.

Mr. Ramalingam undertakes to file Vakalatnama on behalf of the Central Commission.

Post the matter on ***14.03.2014.***

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js